

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). The required information is being collected and will be laid on the Table of the House.

Naxalite activities in Bihar

2888. **SHRI N. E. HORO:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government are aware of the activities of Naxalites going on in Bihar;

(b) if so, the details regarding the incidents that have taken place during the last six months;

(c) the number of persons including police staff killed by the Naxalites; and

(d) the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) and (c). Information is being collected and will be laid on the Table of the House.

(d) It is the responsibility of the State Government to take necessary action under the law against those naxalites who are found to be indulging in unlawful activities and to maintain law and order.

Cash awards to Army Personnel awarded Sena Medals

2889. **SHRI K. MAYATHEWAR:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Territory Administrations have any scheme on the lines of the scheme in the State

Governments for giving cash awards to the army personnel belonging to their territory who have been awarded Sena Medals by the President on the Republic Day;

(b) if so, what cash award is given by the Delhi Administration to the awardees of Sena Medals belonging to their territory and what is the procedure for claiming the same; and

(c) if not, the reasons for not having such a scheme for Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). Information is being collected and will be laid on the Table of the House.

अनुसूचित जातियों के लोगों की सामूहिक हत्याएं

2890. श्री राजनाथ सोनकर शास्त्री :
श्री सत्य नारायण जटिया :
क्या गृह मन्त्री यह बताने की कृपा करेंगे कि

(क) गत तीन वर्षों के दौरान देश में अनुसूचित जातियों के लोगों की सामूहिक हत्याओं की कितनी घटनाएं हुईं और उनमें राज्यवार और वर्षवार कितनी महिलाएं, पुरुष और बच्चे मारे गए;

(ख) इस सम्बन्ध में कितने दोषी व्यक्तियों को गिरफ्तार किया गया और उनके खिलाफ क्या कार्यवाही की गई; और

(ग) हरिजनों के इस प्रकार के सामूहिक हत्याकांड को रोकने के लिए इस वर्ष सरकार ने नए उपाय क्या किए हैं?

गृह मन्त्रालय में राज्य मन्त्री (श्री निहार रंजन लस्कर): (क) और (ख) राज्य सरकारों द्वारा भेजी गई सूचना पर आधारित 1980 से अनुसूचित जाति के लोगों की सामूहिक हत्या की कुछ घटनाओं के बारे में अपेक्षित सूचना का एक विवरण सभा पटल पर रखा जाता है। [ग्रन्थालय में रखा गया। देखिये संख्या/LT-4355/182]

(ग) गृह मन्त्री के 10 मार्च, 1980 के अ० शा० पत्र में निहित मार्गदर्शी सिद्धान्तों के प्रभावकारी कार्यान्वयन के लिए राज्य सरकारों को लिखने के अतिरिक्त बिहार, मध्य प्रदेश, राजस्थान और उत्तर प्रदेश राज्यों को उन गांवों अथवा क्षेत्रों में जो अनुसूचित जातियों के प्रति अपराधों-मुखी हैं, "गांव सुरक्षा बल" अथवा "गांव रक्षक" बनाने के प्रश्न पर विचार करने के लिए लिखा गया है।

Allotment of Land to SC/ST of Rajokari Village, Delhi

2891. SHRI BHEEKHA BHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Scheduled Castes and Scheduled Tribes of village and Post Office Rajokari, Delhi have not been allotted land of Gram Panchayat earmarked for allotment to Scheduled Castes and Scheduled Tribes; if so, the reasons therefor;

(b) the total area of land earmarked for allotment to Scheduled Castes and Scheduled Tribes and the total number of Scheduled Castes and Scheduled Tribes to whom the land is to be allotted for construction of houses;

(c) the reasons for delay in allotment of land to Scheduled Castes and Scheduled Tribes and

how much time it will take for allotment of land to them; and

(d) the extent to which the Delhi Administration is going to give financial help for construction of houses to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) It has been reported by the U.T. Administration of Delhi that no land was earmarked for allotment of house-sites to Scheduled Castes and Scheduled Tribes in village Rajokari and as such no proposal is underway to distribute land in the village.

(b) No allotment is proposed in the village.

(c) The U.T. Administration has stated that the gaon sabha of the village has not passed requisite resolution despite various instructions to this effect and that now, it has been conformed by the concerned pradhan that Scheduled Castes of the village have not come forward for allotment of land and as such is not proposed to allot land in the village.

(d) The U. T. Administration has reported that the Panchayat Unit of the Development Department is providing a grant @Rs. 250/- per house-sites for the development of house-sites and there is a provision of Rs. 5.00 lakhs for this purpose during 1982-83. Besides, the Harijan Welfare Board is implementing a Scheme wherein subsidy of Rs. 2000/- can be given to those Scheduled Caste persons who do not possess pacca house in the rural areas of Delhi. There is a provision of Rs. 20.20 lakhs during current financial year for this purpose. Assistant Housing Commissioner (Loans), Delhi Administration is also providing loan for construction of houses. The total allocation